

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**1. Shri Ashok Basu, Chairperson  
2. Shri Bhanu Bhushan, Member**

**Petition No. 107/2006**

**In the matter of**

Approval of Generation Tariff of Dhauliganga Hydroelectric Project Stage – I for the period 1.10.2005 to 31.3.2009

**And in the matter of**

National Hydroelectric Power Corporation Ltd

. . . **Petitioner**

**Vs**

1. Punjab State Electricity Board, Patiala
2. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
3. Delhi Transco Ltd, New Delhi
4. Uttar Pradesh Power Corporation Ltd, Lucknow
5. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Rajasthan
6. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
7. Power Transmission Corporation of Uttaranchal Ltd, Dehradun
8. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
9. Himachal Pradesh State Electricity Board, Shimla
10. Ajmer Vidyut Vitaran Nigam Ltd, Ajmer
11. Engineering Department, Union Territory of Chandigarh, Chandigarh
12. Power Development Department, Govt of J&K, Srinagar . . . . . **Respondents**

**ORDER**

The application has been made for approval of tariff in respect of Dhauliganga Hydroelectric Project Stage-I for the period from 1.10.2005 to 31.3.2009. The Fixed Charge claimed by the petitioner is as under:

(Rs. in lakh)

Sl. No	Component of AFC	2005-06		2006-07	2007-08	2008-09
		1.10.05 to 31.10.05	1.11.05 to 31.3.06			
1.	Depreciation	84.80	1657.68	4006.95	4006.95	4006.95
2.	Interest on Loan	83.77	1642.02	3946.53	3895.83	3789.32
3.	Return on Equity	129.73	2527.62	6109.81	6109.81	6109.81
4.	Advance against Depreciation	0.00	0.00	0.00	0.00	0.00
5.	Interest on Working Capital	10.30	206.40	508.64	522.19	535.58
6.	O & M Expenses	55.48	1084.33	2725.91	2834.95	2948.35
<b>Total</b>		<b>364.07</b>	<b>7118.05</b>	<b>17297.84</b>	<b>17369.73</b>	<b>17390.01</b>

2. The petition was last heard on 22.2.2007 whereafter the Commission by its order dated 23.2.2007 had directed the petitioner to file certain additional details. These details have since been filed. On perusal of the information placed on record by the petitioner, we consider it necessary to give another opportunity to the parties before taking a final view on the tariff claimed.

3. Earlier, the Commission by its order dated 25.10.2005 in Petition No. 20/2005 had allowed the provisional tariff @183 paise/kWh from the date of commercial operation, which translates into Annual Fixed Charge of Rs.18055 lakh for the year 2005-06. The provisional tariff approved has been continued upto 31.7.2007 or till such time the final tariff is approved by the Commission in the present petition.

4. From the table given at para 1 above it is seen that the petitioner's claim for Annual Fixed Charge is of Rs.17297 lakh for the year 2006-07 on the capital cost of

Rs.174738 lakh claimed in the petition. The capital cost claimed is subject to prudence check by the Commission.

5. The petitioner's own claim for Annual Fixed Charge of Rs.17297.84 lakh for the year 2006-07 and for Rs.17369.73 lakh for the year 2007-08 is less than the provisional Annual Fixed Charge of Rs.18055 lakh. It is, therefore, appropriate to revise the provisional Annual Fixed Charge. Accordingly, it is directed that with effect from 1.4.2007 the provisional Annual Fixed Charge of Rs.17369.73 lakh shall be claimed by the petitioner. The charges recovered in excess of the Fixed Charges now claimed, for the period from 01.10.2005 to 31.3.2007, may also be adjusted by the petitioner in future filling. These shall, however, be subject to final determination of tariff.

6. List this petition on 15.5.2007.

**Sd/-**  
**(BHANU BHUSHAN)**  
**MEMBER**

**Sd/-**  
**(ASHOK BASU)**  
**CHAIRPERSON**

**New Delhi dated the 23<sup>rd</sup> March, 2007**